

LOK SABHA

Tuesday, May 25, 1971/  
Jyastha 4, 1893 (Saka)

*The Lok Sabha met at Eleven  
of the Clock*

[ MR. SPEAKER *in the Chair* ]

ORAL ANSWERS TO QUESTIONS

MR. SPEAKER : Question No. 31.

SHRI K. SURYANARAYANA : Before the question is answered, may I know whether any decision has been reached on the language issue, the question of the description of the designation of Ministers ?

MR. SPEAKER : They are meeting. I shall let him know latter.

Amendment of Constitution to Lower  
the Age of Franchise

\*31. SHRI M. K. KRISHNAN : Will the MINISTER OF LAW AND JUSTICE (VIDHI AUR NYAYA MANTRI) be pleased to state :

(a) whether attention of Government has been drawn to the unanimous Resolution passed by the Kerala Assembly demanding amendment of the Constitution to lower the age of franchise from 21 to 18 years; if so, the details thereof;

(b) whether Government have received a copy of the Resolution; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW AND JUSTICE  
(VIDHI AUR NYAYA MANTRALAYA

MEN RAJYA MANTRI (SHRI NITIRAJ SINGH CHAUDHARY) : (a) and (b). Yes Sir. The resolution reads as follows :—

“This House requests the Central Government to make necessary amendments to the Constitution of India so as to confer franchise upon all Indian citizens who have completed 18 years of age.”

(c) The matter is being examined.

SHRI M. K. KRISHNAN : In view of the fact that the youth of the country has made such a demand and also considering that almost all other countries in the world have reduced the age of franchise to 18, will Government take an early decision and amend the Constitution reducing the age of franchise to 18 ?

SHRI NITIRAJ SINGH CHAUDHARY : I said the matter is under consideration. What is happening elsewhere in the world is being considered.

श्री रामचन्द्र बिकल : इस बीज को जन्तम रूप कब तक दे देंगे ?

श्री नीतिराज सिंह चौधरी : इसमें बहुत से प्रश्न उलझे हुए हैं। सबसे बड़ा प्रश्न संख्या का है। देश में जो रिवाइज्ड इलेक्टोरल लोलज बने थे उसके अनुसार 275 मिलियन वोटर थे। अब जो इंटेंसिव रिविजन हो रहा है उससे ऐसा लगता है कि तीन सौ मिलियन के करीब वोटर हो जाएंगे और 18 साल अग्र आयु कर दी जाय तो 50 मिलियन और बढ़ जाएंगे। इससे और जिम्मेवारी बढ़ेगी। जो काम हो रहा है और उसमें जो समय लय रहा है, उसके अन्त में ही निर्णय लिया जा सकता

है और यह नहीं कहा जा सकता है कि कब तक निर्णय हो सकेगा।

**SHRI M. RAM GOPAL REDDY :** This demand has been made by the Bhartiya Jana Sangh. Has the CPI accepted it ?

**SHRI ATAL BIHARI BAJPAI :** Many parties have accepted it.

जो उत्तर मंत्री महोदय ने दिया है उससे प्रतीत होता है कि मतदाताओं की संख्या बढ़ जायेगी, इसलिए सरकार कुछ चिन्तित है और वह नहीं चाहती है कि मतदाताओं की संख्या बढ़े। मैं समझता हूँ कि मतदाताओं की संख्या बढ़ने से कुछ तो सरकार की जिम्मेवारी बढ़ेगी। लेकिन यह प्रश्न सिद्धान्त का है। जब हमारा संविधान बना तब स्थिति अलग थी, आज स्थिति भिन्न है। आज लड़के लड़कियाँ जल्दी बड़े होने लगे हैं और 18 साल का लड़का जायदाद के बारे में निर्णय कर सकता है, उत्तराधिकारी बन सकता है। अमरीका में तथा ब्रिटेन में भी उम्र घटा दी गई है। इन सारी बातों को ध्यान में रख कर कोई जल्दी फैसला किया जायगा ? क्या इसके लिए सरकार प्रयत्नशील है ?

**श्री नीतिराज सिंह चौधरी :** अमरीका और ब्रिटेन की परिस्थिति और भारत की परिस्थिति में अन्तर है। वहाँ के युवकों और यहाँ के युवकों की मनोवृत्ति में अन्तर है। इस देश में जो कानून हैं उनके अनुसार और संविधान के आर्टिकल 326 के अनुसार एडल्ट सफरेज उमी को प्राप्त होगा जिसकी आयु 21 साल होगी। एडल्ट में मैजोरिटी आफ अंडर-स्टैंडिंग होनी चाहिये। यहाँ जो कानून हैं उनके अनुसार अभी मैजोरिटी ग्राफ अंडर-स्टैंडिंग के लिए उम्र 21 साल मानी गई है जैसे गार्डियन्ज इनवार्ड्ज एक्ट में, स्पेशल वरेज एक्ट में, क्रिश्चियन वरेज ऐक्ट में। इन सब बातों को ध्यान में रखते हुए इसकी जल्दी फैसला होना सम्भव नहीं है।

### Idle Capacity in Industries

\*34. **SHRI H. N. MUKERJEE:** Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) the extent of the idle capacity lying in different industries from 1968-69, year-wise; and

(b) the steps taken by Government to rectify all avoidable imbalances in the matter ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) (SHRI MOINUL HAQUE CHOUDHURY):** (a) A statement indicating the percentage of utilisation of capacities in certain selected industries during 1968, 1969 and 1970 is laid on the Table of the House (*Placed in Library. See No. LT-68/71*)

(b) The following steps have been taken by Government to facilitate fuller utilisation of the installed capacities :—

- (i) Import of raw materials and components has been significantly liberalised. Steel imports particularly has been permitted on a very liberal basis.
- (ii) Various developmental programmes are being reviewed with a view to reviving the demand for capital goods etc., to the extent possible; and
- (iii) Industrial undertakings have been permitted to diversify their production for the manufacture of new articles without a licence to the extent of 25 % of the licensed capacity subject to certain conditions. A number of industries have availed of this relaxation in the licensing policy.

**SHRI H. N. MUKERJEE :** I find from the statement that in as many as 24 out of the 36 engineering industries listed here, the capacity utilised is below 50 per cent.